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Title: Need to release Indian fishermen detained in Pakistani jail.

DR. K.S. MANOJ (ALLEPPEY): Mr. Speaker, Sir, more than 100 Indian fishermen have been in Pakistan jails for the last six-seven months.

They were caught by the Pakistani Navy for allegedly crossing the territorial waters of Pakistan. Natives of other countries, who were arrested along with Indians, were released but only the Indian fishermen are still in jails. Several trawlers were engaged by Indian fishermen and when they get into trouble, they simply abandon them. I urge upon the Central Government and the Ministries of Home Affairs and of External Affairs to take immediate steps to release and repatriate those Indian fishermen who were detained in Pakistan jails.

In this connection, I would like to bring to the attention of the Government that there are many Keralites in Pakistan who went there for trading but they are devoid of any emigration records. They wish to come back to India. Their families are in India. In this connection, I would like to urge upon the Government to take necessary steps to release and repatriate Indian fishermen to their native country, India.

MR. SPEAKER: Shri Ganesh Singh, you have given notices on two subjects. One is allowed.

...(Interruptions)

MR. SPEAKER: Please listen to me. I am helping you.

...(Interruptions)

MR. SPEAKER: One is with regard to Gurgaon on which there has already been sufficient discussion. So far as your other matter of floods is concerned, I have allowed Discussion under Rule 193 in a substantive manner. I will allow you to take part in that. You will get longer time to speak. Give your name and I will call you. Thank you for your cooperation.

Shrimati P. Satheedevi - not present.

Shri Shailendra Kumar - not present.